

O.I.H

GOVERNMENT OF INDIA
MINISTRY OF URBAN DEVELOPMENT
LOK SABHA

UNSTARRED QUESTION No. 3077
TO BE ANSWERED ON MARCH 16, 2016

SALE OF DDA FLATS

No. 3077 SHRI CHANDRAKANT KHAIRE:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the details of rules/guidelines for selling the land and flat allotted by Delhi Development Authority (DDA);
- (b) whether any review of the rules has been carried out;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor and the reaction of the Government thereto?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT
(SHRI BABUL SUPRIYO)

(a) : Delhi Development Authority (DDA) has informed that it sells/ allots land and flats under its various schemes as per the terms and conditions of those schemes. These are guided by DDA (Disposal of Developed Nazul Land) Rules, 1981 (for lands) and DDA (Management and Disposal of Housing Estates) Regulations, 1968 (for flats).

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(b) : Yes, Madam.

(c) : DDA has informed that DDA (Disposal of Developed Nazul Land) Rules, 1981 were published vide number G.S.R. 872 dated the 26th September, 1981 and have been subsequently amended 7 times vide (1) DDA (Disposal of Developed Nazul Land) Amendment Rules, 1988 (w.e.f. 03.09.1988), (2) G.S.R. 97 dated the 27th January, 1989, (3) G.S.R. 677(E) dated the 11th November, 1991, (4) G.S.R. 486 (E) dated the 5th July, 2002, (5) G.S.R. 801 (E) dated the 9th December, 2004, (6) G.S.R. 220 (E) dated the 19th April, 2006 and (7) G.S.R. 590(E) dated 19th August, 2006.

(d) : Does not arise.
